

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.667/89

New Delhi this the 1st Day of August, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)  
Sh. C.J. Roy, Member (J)

J.P. Singh,  
Air Customs Officer,  
Indira Gandhi International Airport,  
New Delhi.

...Applicant

(By Advocates Sh. S.C. Gupta with Sh. L.R. Goel)

Versus

1. Union of India through  
Central Excise Collectorate,  
Customs House,  
New Delhi.
2. The Secretary,  
Board of Customs & Central Excise,  
North Block, Central Secretariat,  
New Delhi.
3. The Dy. Collector (Personnel & Estt.)  
Central Excise Collectorate,  
Customs House,  
New Delhi.
4. Collector of Customs & Central Excise,  
Sector 17-A, Chandigarh. ...Respondents

(By Advocate Sh. V.S.R. Krishna, though none appeared)

ORDER(ORAL)

Hon'ble Mr. N.V. Krishnan:-

When the case was taken up today, the learned counsel for the applicant stated that the respondents have already acceded to the request made by the applicant vide their letter dated 23.5.94, a copy of which is produced and is kept on record. In the circumstances, the learned counsel submits that the O.A. has become infructuous. Accordingly, the O.A. is dismissed, as having become infructuous. No costs.

*us for*  
(C.J. Roy)  
Member (J)

*11/8/94*  
(N.V. Krishnan),  
Vice-Chairman (A)

'Sanju'